

English versions) under Article 123(2)(a) of the Constitution :

- (1) The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Third Ordinance, 1996 (No. 22 of 1996) promulgated by the President on the 20th June, 1996.

[Placed in Library See No. LT 19/96]

- (2) The Industrial Disputes (Amendment) Third Ordinance, 1996 (No. 23 of 1996) promulgated by the President on the 20th June, 1996.

[Placed in Library See No. LT 20/96]

- (3) The Employees Provident Funds and Miscellaneous Provisions (Amendment) Third Ordinance, 1996 (No. 24 of 1996) promulgated by the President on the 20th June, 1996

[Placed in Library See No. LT 21/96]

- (4) The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Third Ordinance, 1996 (No. 25 of 1996) promulgated by the President on the 20th June, 1996.

[Placed in Library See No. LT 22/96]

- (5) The Building and Other Construction Workers' Welfare Cess Third Ordinance, 1996 (No. 26 of 1996) promulgated by the President on the 20th June, 1996.

[Placed in Library See No. LT 23/96]

- (6) The Arbitration and Conciliation (Third) Ordinance, 1996 (No. 27 of 1996) promulgated by the President on the 21st June 1996.

[Placed in Library See No. LT 24/96]

- (7) The Depositories (Third) Ordinance, 1996 (No. 28 of 1996) promulgated by the President on the 21st June, 1996.

[Placed in Library See No. LT 25/96]

- (8) The Supreme Court and High Court Judges (Conditions of Service Amendment Third Ordinance, 1996 (No. 29 of 1996) promulgated by the President on the 21st June, 1996.

[Placed in Library See No. LT 26/96]

- (9) The Constitution (Scheduled Tribes) Order (Amendment) Third Ordinance, 1996 (No. 30 of 1996) promulgated by the President on the 27th June, 1996.

[Placed in Library See No. LT 27/96]

12.01 hrs.

ELECTIONS TO COMMITTEES

(i) Central Supervisory Board

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERWANI) : I beg to move :

"That in pursuance of Section 7(2)(f) of the Pre-Natal Diagnostic Technique (Regulation and Prevention of Misuse) Act, 1994, the Member of this House do proceed to elect, in such manner as the Speaker may direct, two female members from among themselves, to serve as members of the Central Supervisory Board Subject to other provisions of the said Act

MR. SPEAKER : The question is

"That in pursuance of Section 7(2)(f) of the Pre-Natal Diagnostic Technique (Regulation and Prevention of Misuse) Act, 1994, the Member of this House do proceed to elect, in such manner as the Speaker may direct, two female members from among themselves, to serve as members of the Central Supervisory Board Subject to other provisions of the said Act

The motion was adopted

(ii) Central Silk Board

THE MINISTER OF TEXTILES (SHRI R. L. JALAPPA) : I beg to move :

"That in pursuance of Sub-section (3)(c) of Section 4 of the Central Silk Board Act 1948, the Members of this House do Proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to other provisions of the said Act"

MR. SPEAKER : The question is

"That in pursuance of Sub-section (3)(c) of Section 4 of the Central Silk Board Act 1948, the Members of this House do Proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to other provisions of the said Act"

The motion was adopted